HIGH COURT OF JUDICATURE AT BOMBAY
PRINCIPAL SEAT AT BOMBAY

N O T I C E
(Partial Modification-II w.e.f. 12.10.2026)

In Partial modification to the judicial assignment at the Principal Seat at Bombay, which has come into effect from 10.08.2026 (partially modified w.e.f. 09.09.2026, 10.09.2026, 17.09.2026, 12.10.2026), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications from 12.10.2026 :

Sr. No.	Sitting	Assignment	Assignment
1	The Hon'ble Shri Justice **M. M. SATHAYE** (Court Room No. 22 Annex) [SINGLE BENCH–12]	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) Civil Writ Petitions (except assigned to other Courts) up to the year 2014. (B) Criminal Revision Applications up to the year 2015 **and from the year 2019 onward**. (C) Civil /Criminal Writ Petitions and Revisions against order passed u/s. 125 of Cr. P.C./144 of BNSS. (D) All Applications for leave to prefer Appeal. **(E) All Criminal Revisions under the Prevention of Corruption Act.**	ORIGINAL SIDE For admission, hearing, order matters and applications therein : ----

2	The Hon'ble Shri Justice **SHYAM C. CHANDAK** (Court Room No. 17 Annex) [SINGLE BENCH -13]	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Regular Bail matters arising out of the Districts – Greater Mumbai, Thane, Palghar and (UT). (B) All Criminal Writ Petitions and Criminal Applications in relation to crime against Women and Children including quashing of FIRs, C.R. and Charge sheet, order taking cognizance, discharge order or order framing charge or order challenging the order directing investigation under section 156 (3) of Cr.P.C./175(3) of BNSS. **(C) Civil / Criminal Writ Petitions and Revisions against interlocutory orders passed by Family Court.** **(D) Criminal work of Single Judge not assigned to other Courts.**	ORIGINAL SIDE For admission, hearing, order matters and applications therein : ---

II

In partial modification to the Standing Order at the Principal Seat at Bombay, which has come into effect from 10.08.2026 (partially modified w.e.f. 09.09.2026, 12.10.2026), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications :

1) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over **by the Hon'ble Shri. Justice Madhav Jamdar** is allowed before the Single Bench presided over by the **Hon'ble Shri Justice M. M. Sathaye.**

Dated this 9th day of October 2026

By Order

Sd/-
(A. H. Laddhad)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(Dr. M. S. Deshpande)
Registrar (Judl-I),
High Court, A.S., Bombay